

In the National Company Law Tribunal, Jaipur

IB-656 (ND)/2018

TA No. 68/2018

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s. Natroyal Industries Pvt. Ltd. Applicant/Petitioners

VS.

Sidhi Vinayak Pilymer Pvt. Ltd.Respondent

Order delivered on 27.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Anirudh S., Adv.

For Respondent(s) : None appeared.

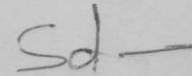
ORDER

Learned counsel for the petitioner in compliance with the direction vide order dated 31.08.2018 has filed an affidavit dated 07.09.2018 bearing Dairy No. 293/2018 ^{under} ~~with~~ the provisions of Section 65-B of the Evidence Act, in relation to e-mail communication of Section 8 notice of IBC, 2016, to the Corporate Debtor. Records of the Tribunal also shows that despite the Corporate Debtor being communicated about the transfer of proceedings from NCLT, New Delhi to NCLT, Jaipur there is no appearance on the part of the Corporate Debtor to defend its cause. It is also pointed out by the learned counsel for the petitioner that an advance copy of the application as well as subsequent notice of the proceedings has been complied. In relation to the advance copy of the application

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as well as the notice of the proceedings it is represented that both have been served through e-mail. However, the same has not met with any response from the Corporate Debtor. In the circumstances this Tribunal^{is} constrained to proceed ^Q with the matter in the absence of the Corporate Debtor. Post the matter for inquiry on 25.10.2018.



(R. Varadharajan)
Member (Judicial)